

tory in Ghaziabad District, U.P. are not paid House Rent Allowance and C.C.A.; and

(b) if so, what steps Government are taking to pay H.R.A. and C.C.A. to them?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) and (b) The benefit of House Rent Allowance as admissible in a 'C' class city has been extended by orders issued on 17th September, 1982 to those civilian employees of Ordnance Factory, Muradnagar who are residing at Ghaziabad for want of accommodation at Muradnagar. However, in accordance with the existing norms prescribed by Government. It has not been found possible to grant House Rent Allowance to the remaining employees of Ordnance Factory, Muradnagar, and of City Compensatory Allowance to all employees of this Ordnance Factory.

Purchase of Cotton in Andhra Pradesh

3020. SHRI RAYAPATI SAMBA SIVA RAO: Will the Minister of COMMERCE be pleased to state the quantum of cotton likely to be purchased by the Cotton Corporation of India from the cotton growers in Andhra Pradesh during the current financial year?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): During the cotton year 1983-84 (September-August) the Cotton Corporation of India Limited is likely to purchase about 1.15 lakh bales of cotton from Andhra Pradesh. However its purchases depend upon various factors such as arrivals of kapas, price behaviour, demand for cotton in Domestic as well as in international market.

Introduction of Boeing service to Southern States

3021. SHRI RAYAPATI SAMBA SIVA RAO: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there is any proposal under Government's consideration to introduce Boeing service in place of Avro service on certain routes in the South; and

(b) if so, what are the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT):

(a) and (b) Indian Airlines plans to introduce B-737 service in place of HS-748 service on the Madras/Coimbatore/Bangalore route.

Revision of pay scales of Inspectors of Central Customs Excise Department

3022. SHRI RAM PUJAN PATEL:

SHRI KALRAJ MISHRA:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that recently, by an order of Finance Ministry the pay scales of Income-tax Inspectors have been revised upwards, retrospectively;

(b) whether it is also a fact that the benefit of upward revision of scales of pay has not been extended to Customs and Central Excise Inspectors who are recruited through the same examination; and

(c) if the answers to part (a) and (b) above be in the affirmative, what are the reasons therefor and what action is proposed to be taken by Government to rectify this anomaly?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATABHI RAMA RAO): (a) Yes, Sir.

(b) Yes, Sir.

(c) The Third Pay Commission had observed that there was enough justification for parity in the scales of pay of Inspectors of Central Excise (Ordinary Grade) and Inspectors of Income Tax and recommended the scale of Rs. 425—800 for officers of both these grades. However, the pay scale of Inspectors of Income Tax was revised recently with retrospective effect based on the award given by the Board of Arbitration (under the Joint Consultative Machinery Scheme).

Similar request of Inspectors of Central Excise for bringing their scale of pay at par with that of Inspectors of Income